

उपसभाध्यक्ष महोदय, अंत में एक बात और कहकर मैं अपनी बात खत्म करूंगा। यह कहा जाता है कि हम पावर सप्लाई करेंगे, रिंलाइबल पावर होगा, डिपेंडेबल पावर होगा, क्वालिटी पावर होगा, लेकिन बागडोदिया साहब भी जानते हैं, कि आज इंडस्ट्रीज के अंदर रेगुलर पावर नहीं है, 24 घंटे पावर नहीं है, पांच-पांच रूपए, छह-छह रूपए प्रति यूनिट देने के बाद भी इंडस्ट्रीज के अंदर फ्लक्चुएशन होती है, कट-ऑफ होता है, पता नहीं कितनी बार बिजली जाती है, कंटीन्यूस पावर सप्लाई जिनको चाहिए, वे यूनिट भी आज सफर कर रहे हैं। उपसभाध्यक्ष महोदय, आप इस बात को अंदाज लगा सकते हैं कि क्या स्थिति है?

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Please conclude now.

SHRI RAMDAS AGARWAL: I am concluding, सर, पावर सेक्टर इतना बड़ा होने के बावजूद और इतना लाखों करोड़ रुपया खर्च करने के बावजूद और इतना लाखों करोड़ रुपया खर्च करने के बावजूद भी आज अगर आम आदमी को बिजली की परेशानी है, किसान को परेशानी है, उद्योगपतियों को परेशानी है, तो फिर कितने लाख रुपया खर्च करने के बाद इस समस्या का समाधान होगा? माननीय मंत्री जी कहते हैं कि 2012 में सबके पास बिजली पहुंचा देंगे, लेकिन 2012 तक वह यहां रहने वाले नहीं हैं, मैं तो जरूर 2012 तक इस सदन में रहूंगा। पहले भी ऐसे प्रोमिसस किए गए थे कि हम बिजली सप्लाई करेंगे, लेकिन वह हुई नहीं है। संतोष जी, उतनी बिजली सप्लाई नहीं हुई है। इस बात को स्वीकार करके आप चाहिए और जो कठिनाइयां हैं, उनको दूर करने की बात करिए। केवल आलोचना करने की बात नहीं है, केवल किसी पर आक्षेप करने की बात नहीं है, बल्कि वास्तविकता यही है। इसलिए जरूरी है कि बिजली सप्लाई के मामले में हम आवश्यक कदम उठाएं। धन्यवाद।

THE VICE-CHAIRMAN (SHRI DINESH TRIVEDI): Now, the Hon. Lady Minister, Shrimati D. Purandeswari wants to make a brief statement. If I have the sense of the House, we can permit her.

SOME HON. MEMBERS: Yes.

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Hundred and Fifty-Eighth Report of Department-Related Parliamentary Standing Committee-on Human Resource Development

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, in pursuance of direction of the hon. Chairman, Rajya Sabha, published in Rajya Sabha Parliamentary Bulletin Part-II, dated 28th September, 2004, I am making this statement on the status of implementation of the recommendations contained in the Hundred Fifty-Eighth Report of the

Standing Committee on Human Resource Development on Demands for Grants 2005-06 (Demand No.57) of the Department of Elementary Education and Literacy (now known as Department of School Education and Literacy), the Ministry of Human Resource Development.

The Standing Committee on Human Resource Development examined the Demands for Grants of the Department of Elementary Education and Literacy (now known as Department of School Education and Literacy), Ministry of Human Resource Development, for the year 2005-06 and presented their Hundred Fifty Eighth Report in the Rajya Sabha. The recommendations contained in the report have been examined by the Department of Elementary Education and Literacy (now known as Department of School Education and Literacy), Ministry of Human Resource Development, and an Action Taken Note on these recommendations was submitted to the Standing Committee, which was presented to Rajya Sabha on 16th December, 2005. The Department of Elementary Education and Literacy (now known as Department of School Education and Literacy), Ministry of Human Resource Development is making all efforts to implement the recommendations of the Committee in their true spirit.

I also lay herewith the status of implementation of these recommendations on the Table of the House.

HALF-AN-HOUR DISCUSSION

Points arising out of answer to S. Q. No.103 given on 31st July. 2006 regarding National Electricity Policy. - *Contd.*

SHRI TAPAN KUMAR SEN (West Bengal): Sir, this discussion arises out of the reply of the hon. Minister in regard to the supplementary question of a Starred Question dated 31st July, 2006. The Electricity Act and the National Electricity Policy, which are framed, have promised a very cheap power, clean power and higher efficiency. Now, the hon. Minister's reply to another Unstarred Question No. 2044, on 14th August, 2006 in this House shows that after enactment of the Electricity Act, 2003, the losses incurred by the State power utilities, State Electricity Boards, have increased by Rs. 2165 crores between 2003-04 and 2004-05. Secondly, Sir, the unbundling of the State power utilities has been made a major plank of the Electricity Act, 2003 and also the National Electricity Policy, and, in fact, the unbundling process had started much before the Electricity Act was